GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3708 ANSWERED ON:04.09.2012 SECURITY CLEARANCE TO CHINESE FIRMS Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that several Chinese firms entered into MoUs with Indian firms without any security clearance;
- (b) if so, the details thereof;
- (c) whether the Government proposes to initiate action against these Indian firms;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to prevent Chinese firms from establishing business contracts with Indian firms illegally?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): Grant of Industrial Licence, Foreign Investment Promotion Board (FIPB) approval, award of contracts, etc to foreign entities, including those of Chinese origin, in critical Sectors/sensitive areas are undertaken by concerned Government Ministries/agencies after security vetting by Ministry of Home Affairs (MHA) based on inputs of Central Intelligence and Investigation Agencies. Signing of MoU by various firms/entities does not preclude or substitute or replace these security vetting requirements